## GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT.

## NOTIFICATION (ORDERS BY THE GOVERNOR)

Dated Shillong, the 6th August, 2025.

**No. LJ (A) 84/2021/337** - In exercise of powers conferred under sub - section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Shri. Lumjingshai Hynniewta, Advocate as the Special Public Prosecutor (POCSO), East Khasi Hills District, Shillong with immediate effect and until further orders.

Sd/Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/337-A,

Dated Shillong, the 6<sup>th</sup> August, 2025.

## Copy forwarded to:-

- 1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
- 2. The Director General of Police, Meghalaya, Shillong
- 3. The Deputy Commissioner, East Khasi Hills District, Shillong.
- 4. The District & Session Judges, East Khasi Hills District, Shillong.
- 5. The Superintendent of Police, East Khasi Hills District, Shillong.
- 6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
- 7. Shri. Lumjingshai Hynniewta, Advocate. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
- 8. The Secretary, High Court Bar Association, Shillong.
- 9. The Secretary, Shillong Bar Association, Shillong.
- 10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
- 11. The Treasury Officer, Shillong District Treasury, Shillong.
- 12. Law (B) Department.
- 13. DEO, Law Department.
- 14. Guard file.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya, Law (A) Department.